

ITEM NO.23

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5390/2019

(Arising out of impugned final judgment and order dated 22-04-2019 in HCWP No. 114/2019 passed by the High Court Of Judicature At Allahabad)

HIMANI (CORPUS)

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.92589/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.92591/2019-EXEMPTION FROM FILING O.T.)

Date : 22-07-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE SANJIV KHANNAFor Petitioner(s) Mr. P. V. Yogeswaran, AOR
Mr. Ashish Kumar Upadhyay, Adv.
Mr. Y. Lokesh, Adv.
Mr. Vivek Tripathi, Adv.
Mr. Babul Kumar, Adv.For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Saudeep Singh, Adv.
Mr. Ajay Kumar Pandey, Adv.
Mr. Yogesh Pachauri, Adv.UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties and perused the record.

Learned counsel appearing on behalf of the State submits that Mrs. Himani is housed in Nari Niketan, Bareilly (U.P.). She is represented by her husband.

Having regard to the medical report and other material placed on the record we deem it appropriate to direct the authorities of

the Nari Niketan i.e. Nari Niketan, Bareilly (U.P.) to release Smt. Himani. It is open for Smt. Himani to live as per her wish.

The Special Leave Petition stands disposed of.

Pending application(s), if any, stands disposed of accordingly.

(ASHWANI KUMAR)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)